

1	2	3	4
4.	Masur (Lentil)	2532	2727
5.	Rapeseed/Mustard	2212	2323
6.	Safflower	3294	3470
7	Toriaa^		
	Other Crops		
1.	Copra (Milling) (Ball)^	5007	6347
2.	De-Husked Coconut		
3.	Jute	2267	2535

*Includes all paid out costs such as those incurred on account of hired human labour, bullock labour/machine labour, rent paid for leased in land, expenses incurred on use of material inputs like seeds, fertilizers, manures, irrigation charges, depreciation on implements and farm buildings, interest on working capital, diesel/electricity for operation of pump sets etc., miscellaneous expenses & imputed value of family labour.

^ Cost is not separately compiled for Paddy (Grade A), Jowar (Maldandi), Cotton (long staple), Toria Copra(ball) and De-Husked Coconut.

Pendency of claims under insurance schemes

653. SHRI PRABHAKAR REDDY VEMIREDDY: Will the Minister of AGRICULTURE AND FARMERS WELFARE be pleased to state:

(a) the details of claims of farmers pending under PMFBY and other insurance schemes in Andhra Pradesh during the last three years, year-wise, district-wise and company-wise;

(b) whether it is a fact that there is a mandatory requirement for companies to open functional office at Tehsil level, appoint a person at block level and one agriculture graduate to educate farmers, etc.;

(c) if so, whether insurance companies are adhering to these requirements;

(d) if not, the action Ministry has taken/ is going to take on insurance companies not following the norms; and

(e) the efforts being made to clear pending claims within a stipulated timeframe?

THE MINISTER OF AGRICULTURE AND FARMERS WELFARE (SHRI NARENDRA SINGH TOMAR): (a) Year-wise, district-wise and company-wise

details of pending claims in Andhra Pradesh during last three years under Pradhan Mantri Fasal Bima Yojana (PMFBY) and Restructured Weather Based Crop Insurance Scheme (RWBCIS) are given in Statement (*See* below).

(b) to (d) Yes Sir. Insurance companies implementing Pradhan Mantri Fasal Bima Yojana (PMFBY) and/or Restructured Weather Based Crop Insurance Scheme (RWBCIS) are required to open a functional office at Tehsil level in each district, deployment of at least one agent at block level in the allocated districts and have to deploy one agriculture graduate in each district. This is also one of the key performance indicators and specific points have been allocated for non-performance of this provision at the time of monitoring/evaluation of empanelled insurance companies and further imposition of monetary penalty.

The concerned State Governments including Andhra Pradesh have been asked to take action including imposing of penalty against defaulting insurance companies as per the Revised Operational Guidelines of the scheme.

(e) To bring down the claim settlement time and to clear pending claims within stipulated timeframe, many steps in addition to regularly monitoring the implementation of PMFBY, have been taken by the Government. These steps include use of improved technology like CCE Agri App/smartphone for collection and dissemination of information relating to Crop Cutting Experiments (CCEs), revision of Operational Guidelines wherein provision has been made for timely release of State Government share in 3 installments and settlement of claims by insurance companies without waiting for final/3rd installment of premium subsidy by the States and advancement of 15 days in seasonality discipline for early settlement of claims. Penalty provisions for late settlement of claims by insurance companies and late release of funds by State Governments have also been stipulated under these guidelines. Further, a provision of 12% interest rate per annum to be paid by the Insurance Company to farmers for delay in settlement claims beyond 10 days of prescribed cut off date for payment of claims.

Further, Government undertakes close monitoring of the scheme on day to day basis through weekly Video Conferences with States/insurance companies/ financial institutions, one to one meetings on State specific issues with States and insurance companies concerned, weekly meeting of insurance companies, quarterly review meetings with all stakeholders. Integrated crop insurance portal also provides an effective real-time monitoring tool for all stake holders. Further, Government also works to improve the implementation of PMFBY operational system with stringent seasonality discipline for all implementing stakeholders to ensure faster insurance services and relief to farmers with prompt claim settlement.

Statement

*District-wise/Scheme-wise Crop Insurance Claims in the State of Andhra Pradesh during last three years
(Since inception of the scheme)**

District	Scheme	Season	Insurance Company	Claims (₹ in lakhs)			Remarks
				Claims Reported	Paid so far	Balance to be paid	
Anantapur	PMFBY	Khariif, 2018	HDFC-ERGO GIC Ltd.	1558	0	1558	The balance claims pertaining to Khariif 2018 & Rabi 2018-19 pending for want of State share of premium subsidy to the Insurance Companies.
West Godavari				1333	780	553	
Y.S.R. Kadapa				14105	13428	677	
East Godavari			Oriental Insurance Company	353	304	49	
Kurnool				7965	0	7965	
SPS Nellore				285	269	16	
Krishna			AIC of India Ltd.	2311	2215	96	
Visakhapatnam				2495	2209	286	
Vizianagaram				3967	11	3956	
Chittoor			National Insurance Company	38	0	38	
Guntur				215	0	215	
Prakasam				3326	0	3326	
Srikakulam				6391	2691	3700	
SUB TOTAL				44342	21907	22435	

Anantapur	RWBCIS	AIC of India Ltd.	54121	53299	822
Anantapur		Sbi General Insurance Company.	254	0	254
Chittoor			4128	2516	1612
East Godavari			9	0	9
Guntur			1467	7	1460
Krishna			19	0	19
Kurnool			12604	7989	4615
Prakasam			336	8	328
West Godavari			87	0	87
Y.S.R.			556	74	482
		SUB TOTAL	73581	63893	9688
		GRAND TOTAL	117923	85800	32123
PMFBY	Rabi, 2018-19	Bajaj Allianz GIC Ltd.	Tentative Claim of ₹465 cr and necessary bill will be presented in 2-3 days for release of State Share of Premium subsidy.		
RWBCIS		AIC of India Ltd.			

* Admissible claims for the year 2016-17 and 2017-18 have been settled.